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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.33/KB/2015

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th April, 2017, 10.30 A.M

Name of the Company		Rabindra Nath Ghosh & Ors. -Versus- Jaytarama Cold Storage Pvt.Ltd & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ratnanko Banerji
Sr. Adv.
 2. Ronjaboti Sen
Adv
 3. Arif Ali
Adv
 4. Shaunak Mittra
Adv
 5. Sayantani Das
Adv.
- for Petitioner.

Has
27/4/17

1. Mr. Ratnanko Banerjee
Sr. Adv.

2. Mr. K.R. Thakur

3. Mr. Kuldip Mittal

1. JISHNU CHAKRAVARTY, Adv
2. PATIKA PATRAV BIKASH Adv
2. KULDIP MALICK, Adv

R-1

Has
27/4/17

1. RETO BROTO MITRA Advocate
2. TRIBIB BOSE "
3. ANRITA LAL CHATTERJEE "

R-23

Has
27.4.17

ORDER

Ld. Counsels for the petitioners and the respondent nos. 1 and 23 are present;

I.A.No. 127/2017 has been moved by the petitioner in connection with C.P.No. 33/2015 with a prayer for amendments of the petition as well as for granting ad interim injunction. Proposed amendments are indicated by underline from pages 31 to 104 of the proposed petition, which has been annexed to the application. Ld. Counsel for the respondent no. 1 informed that he did not oppose the proposed amendment.

In view of the above submissions I.A.No. 127/2017 is being partly allowed for amendment of the main petition. Petitioners are directed to serve the amended copy of the petition on the respondents and respondents may file their reply within 10 days after serving copies to the petitioners and thereafter rejoinder, if any, may be filed within seven days after serving copies to the respondents.

List the matter on 05/07/2017 for arguments on C.P. till then both the parties are directed to maintain status quo regarding the assets of the companies.

There was a typographical error at page 2, in 2nd line of 3rd paragraph of the Order dated 05/04/2017, instead of "15%", it should be read as "50%". We hereby corrected the order dated

C.P.No. 33/KB/2015
Rabindranath Ghosh & Ors.
-versus-
Jaytarama Cold Storage Pvt. Ltd. & Ors.

05/04/2017. Registry is directed to upload a copy of the amended order in the website.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)